ITEM NO.11 COURT NO.6 SECTION PIL-W

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 249/2021

MONICCA AGARWAAL Petitioner(s)

**VERSUS** 

UNION OF INDIA & ANR.

Respondent(s)

IA NO.134215/2021, 134217/2021 - IMPLEADMENT AND DIRECTIONS

IA No. 128156/2021 - INTERVENTION/IMPLEADMENT

Date: 21-10-2021 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, Ld.SG

Mr. K.M. Natraj, ASG

Ms. Garima Prasad, AAG/Sr. Adv.

Mr. B.K. Satija, AAG/AOR

Ms. Swati Ghildiyal, Adv.

Mr. Udai Khanna, Adv.

Mr. Rajat Nair, Adv.

Mr. B. V. Balaram Das, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Tushar mehta, Ld. SG

Ms. Garima Prasad, AAG/Sr. Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamlendra Mishra, AOR

Mr. Dushyant Dave, Sr. Adv.

Mr. Prashant Bhushan, AOR

Impleader Mr. Anupam Lal Das, Sr. Adv.

Mr. Ankur Chawla, adv.

Mr. Rahul Pratap, AOR

Mr. Anirudh Singh, Adv.

Mr. Akshay Sahni, Adv.

UPON hearing the counsel the Court made the following O R D E R

## IA NO.134215/2021- INTERVENTION/IMPLEADMENT

Notice.

## Writ Petition(Civil) No.249/2021

Notices have been served but only four farmer bodies are represented before us.

Mr. Prashant Bhushan, learned counsel enters appearance for respondent Nos.10,17,34 and 36 and would like to place his stand before this Court.

We may, at the threshold, point out that we are not concerned with many other larger issues sought to be debated before us but are confined to the issue that in view of the earlier judgment of this Court in *Amit Sahni v. Commissioner of Police & Ors.* [Civil Appeal No.3282/2020 dated 07.10.2020], the roads are not occupied, wherever else the agitation may go on.

In that behalf, there can be little doubt and it is the say of Mr. Dushyant Dave, learned senior counsel that it is the manner of arranging of security which is causing obstruction on the road. Mr. Dushyant Dave, learned senior counsel also seeks to suggest that the prevention of their passage to Ramlila Maidan is what is causing the blockage at the site. However, at this stage when we dictate this order, it is stated that he does not want to state so now in respect of the former

as he is yet to receive a copy of the petition and application and would place his stand on record by filing an affidavit. A copy be supplied to him for him to place the affidavit.

Learned senior counsel also seeks to suggest that there are other petitions pending and has handed over copies of those orders to us in Writ Petition [C] No.1118/2020 and other connected matters along with Writ Petition [C] No.1404/2020 and that the matter should be not taken up by this Bench and transferred to that Bench. We have made it clear the limited contour within which we are analyzing this matter and after the stand of the parties is placed before us, we will consider whether to pass any further orders or whether it merits being tagged with the other matters.

Reply be filed within three weeks.

Rejoinder affidavit, if any, be filed within two weeks thereafter.

List on 7<sup>th</sup> December, 2021.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)